

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1516 of 2019

IN THE MATTER OF:

Quippo Infrastructure Ltd.

....Applicant/ Appellant

Vs.

M.R. Nirman Pvt. Ltd.

....Respondent

Present:

For Appellant: Present but appearance not marked

For Respondent:

O R D E R

10.02.2020: Even though the notice was served on the Respondent on 07.02.2020, there is no representation on the side of the Respondent at the time of calling of the matter. Hence, Learned Counsel for the Appellant is directed to take necessary steps for issuance of notice to the Respondent and returnable by 04th March, 2020.

Let notice be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondent, he may file the same and notice may be issued through email as well.

It is made quite clear that the Learned Counsel for the Applicant/ Appellant in I.A. No. 4312 of 2019 is also to take necessary steps for causing service in respect of the said application by notice returnable date i.e. 04th March, 2020.

List this Appeal on **04th March, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/rr